

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 27/TT/2021**

Date: 14.6.2021

To,  
Shri S.S. Raju,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 period for Raipur Pooling Station – Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling station and Wardha Sub-station under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in Western Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021

- (i) Clarify/submit the following information:
- a) With respect to 2014-19 tariff period, submit the IDC discharge statement in excel format;
  - b) With regard to additional capitalization claimed for 2014-19 period, submit details in the following format for the assets covered in the instant petition:

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized				Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period						

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

c) Confirm whether complete scope of the project work has been completed?

d) Confirm that the instant assets are currently in use.

e) Liability flow statement to be submitted for all the assets with Additional Capital Expenditure (ACE) in 2019-24 period as per the Format Provided below:

Asset No.	Party	Particulars#	Year of Actual Capitalization	Original Liability as on CoD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset -X	Party -A										
Asset-Y	Party-B										

#TL/SS/Communication System etc.

(ii) In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/  
(Rajendra Kumar Tewari)  
Bench Officer